CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 557 OF 2000.

Friday this the 26th day of May 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T.A. Mohammed Ali, Plumber, Naval Ship Repair Yard, Kochi.

Applicant

(By Advocate Shri Shafik M.A.)

٧s.

- Union of India, represented by the Secretary, Ministry of Defence, New Delhi-110001.
- The Chief of Naval Staff, Naval Headquarters, New Delhi.
- 3. The Flag Officer Commanding-in-Chief, Southern Naval Command, Naval Base, Cochin.
- The Chief Staff Officer (P&A). Head Quarters, Southern Naval Command, Naval Base, Cochin.

Respondents

🖲 (By Advocate Shri Govindh K. Bharathan, SCGSC)

(The application having been heard on 26th May 2000 the Tribunal on the same day deliverd the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When the O.A. was taken up for admission hearing, learned counsel appearing for the applicant submitted that it is suffice to direct the 3rd respondent to consider and dispose of A-14 as expeditiously as possible, affording an opportunity of personal hearing, to the applicant.

- 2. Considering the facts and circumstances of the case we feel it is only just and proper to direct the 3rd respondent to consider and dipsose of A-14 within a time frame, affording an opportunity of personal hearing to the applicant.
- Accordingly, the 3rd respondent is directed to consider and dispose of A-14, the appeal filed by the applicant within a period of six weeks from the date of receipt of a copy of this order. The 3rd respondent shall afford an opportunity to the applicant of being heard.
- 4. O.A. is disposed of as above. No costs.

Dated the 26th May 2000.

G. RAMAKRISHNAN ADMINISTRATIVE MEMBER

A.M. SIVADAS JUDICIAL MEMBER

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Annexure A-14: True copy of the Appeal dated 18.5.2000 submitted before the 3rd respondent.